

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**The 15<sup>th</sup> February, 2016**

No. 55 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the High Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon Sri Satyakam Priyadarshi, Civil Judge (Junior Division), Ramgarh, in addition to his present assignment.

The Principal District and Sessions Judge, Ramgarh is hereby requested to use his own discretionary powers in distributing judicial works to Sri Satyakam Priyadarshi.

By Order of the Court,

Sd/- Anil Kumar Choudhary

Registrar General

**Memo No. \_\_\_\_\_/Apptt**

**Dated Ranchi the February, 2016**

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Anil Kumar Choudhary

Registrar General

**Memo No. 1569 /Apptt.**

**Dated Ranchi the 15<sup>th</sup> February, 2016**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) / the Registrar (Administration) I/c/ the Registrar (Establishment) / the I/c P.P.S. to the Hon'ble the Chief Justice / the I/c NIC Cell ..... High Court of Jharkhand, Ranchi / the Principal District & Sessions Judge, Ramgarh for information and (communication to the Officer concerned).

( ) – For PDJ, Ramgarh

  
15-02-16  
Registrar General